

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No...../2016

CC No. 8108/2016

(Arising out of impugned final judgment and order dated 20/02/2015  
in DBCWP No. 1542/2015 passed by the High Court of Judicature for  
Rajasthan at Jodhpur)

UNION OF INDIA AND ORS.

Petitioner(s)

VERSUS

MUKESH KUMAR MEENA

Respondent(s)

(With application for condonation of delay in filing SLP)

Date : 02/05/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA  
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Mr. Neeraj Kishan Kaul, A.S.G.  
Mr. Sanyat Lodha, Adv.  
Mr. Ram Bhaj, Adv.  
Ms. Niranjana Singh, Adv.  
Ms. Anil Katiyar, A.O.R.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Delay condoned subject to payment of costs of  
Rs.2000/-(Rupees two thousand) to the Supreme Court  
Employees' Mutual Welfare Fund within a period of  
two weeks from today.

Issue notice.

[KALYANI GUPTA]  
COURT MASTER[SHARDA KAPOOR]  
COURT MASTER